

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 16
CP (CAA) No.40/BB/2023

IN THE MATTER OF:

M/s. Haripushp Enterprises Pvt. Ltd. ... Petitioner
Vs. ... Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to order dated 15.02.2024, reports are still awaited from the statutory authorities except from the Income Tax Dept. Therefore, further two weeks' time is granted to the statutory authorities to file their reports and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
3. List the matter on **02.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)